

one working day between today i.e. 5 September 2020 (Saturday) and 8 September 2020 (Tuesday). Hence, we are not inclined to grant any ad-interim relief staying examination. The prayer for stay of the examination is rejected.

3 The Supreme Court in the case of **Sayantan Biswas & Ors. vs. National Testing Agency (NTA) & Ors.** [Writ Petition(s) (Civil) No.(s). 812/2020] while dismissing the Writ Petition seeking postponement of NEET UG-2020 and JEE (Main) April, 2020 vide order dated 17 August 2020 observed as follows:

"We find that there is absolutely no justification in the prayer made for postponement of the examination in question relating to NEET UG-2020 as well as JEE (Main) April, 2020. In our opinion, though there is pandemic situation, but ultimately life has to go and the career of the students cannot be put on peril for long and full academic year cannot be wasted.

Thus, we find no merit in the petition. The writ petition is, accordingly dismissed."

4 List the PIL on 17 September 2020.

5. This order will be digitally signed by the Personal Assistant/ Private Secretary of this Court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

(S.P. TAVADE, J.)

(A.A. SAYED, J.)

**Sudarshan
R. Katkam**

Digitally signed
by Sudarshan R.
Katkam
Date: 2020.09.05
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